

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-205
IB-1587/ND/2019
IA/2346/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

....Applicant

Vs.

M/s. M.K.S Oil Pvt. Ltd

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 30.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Manish Raghav, Ms. Nikshubha Sethi appeared on behalf of
RP, Mr. Abhimanyu Mittal, RP

For the Respondent

: Ms. Kanvi Nagpal

ORDER

Office is informed us that some defects has been pointed out by the Registry, therefore, the documents filed by the RP is not placed on the record.

Ld. Counsel for RP is requested to verify it from the Registry, if any, defect has been pointed out by the Registry then she is requested to remove that defect, so, the same may be listed on the next date of hearing. List the case on **12.10.2020**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-204
IB-1587/ND/2019
IA/2405/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

Vs.

M/s. M.K.S Oil Pvt. Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 30.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Manish Raghav, Ms. Nikshubha Sethi & Mr. Abhimanyu
Mittal for RP

For the Respondent

: Mr. Saurabh Kalia

ORDER

IA-2405/C- V/ND/2020:-

The present application has been filed on behalf of RP under Section 19(2) read with Section 70(1) of the IBC.

Mr. Saurabh Kalia has appeared on behalf of Suspended Board of Director and he has informed us that most of the information referred in the application have already been furnished to the RP.

Without going to the facts what information has been furnished and what has not been furnished by the Respondents, the Suspended Board of Directors are directed to furnish all the information as required by the RP within 3 days from today and Suspended Board of Directors



are further directed to file an affidavit stating the facts that they have furnished all the information as required by the RP till today. List the case on **12.10.2020**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203
IB-1587/ND/2019
IA/3141/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

....Applicant

Vs.

M/s. M.K.S Oil Pvt. Ltd

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 30.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Manish Raghav, Ms. Nikshubha Sethi for RP

For the Respondent

: Mr. Sourabh & Ms. Kanvi for Suspended Board of Director


ORDER


IA-3141/C- V/ND/2020:-

The present application has been filed on behalf of IRP for remaining amount of Rs. 1 lakh as per directions given by this Adjudicating Authority while admitting this application of the Operational Creditor.

Ld. RP informed us that he has already filed the memo of parties and he has received the message from the Registry that documents filed by him is defect free on 26.09.2020 but the same could not be listed as yet.

Mr. Manish Raghav is requested to share the diary number/IA number of that application with the Court Officer, so, the same be listed on the next date of hearing, list the case after received the diary number from the RP on **09.10.2020**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)